

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-687/PB/2020

IN THE MATTER OF:

Allahabad Bank

.....Applicant

Vs.

Mahamaya Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 01.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Akriti Gautam, Adv.

For the Respondent : Mr. Harshit Agarwal, Mr. Sankalp Srivastava, Adv. for
the Director of Corporate Debtor

For the Rishi Infratech : Mr. Mohit Nandwani, Adv.

For the RP : Mr. Satya Prakash Gupta, RP with Mr. Ashish Verma,
Ms. Salonee Keshwani, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Director Sh. Vishisht Kumar Goyal is present. Ld. Counsel on behalf of some of the shareholders is also present. As recorded in our order dated 07.06.2024, in terms of order passed by the Court No. II in Company Petition No.-33(ND)/2016, the board meeting was called on 15.06.2024. Ld. Counsels submitted that the Board in its meeting held on 15.06.2024, have

resolved that Sh. Vishisht Kumar Goyal, Director was authorized to do all necessary work in respect of the present company petition. Ld. Counsel on behalf of the said Director sought time to file reply. Two weeks time is granted for filing reply on behalf of the Corporate Debtor in this matter. List the matter on **26.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)